

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CRICUIT SITTING:BILASPUR**

**Original Application No.203/406/2018**

Bilaspur, this Monday, the 07<sup>th</sup> day of January, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Tula Ram S/o Shri Bullu Ram, Aged about 28 years  
 R/o Village-Dubchera Tahsil Doundilohara District-Durg  
 (C.G.) Mobile No. **-Applicant**

(By Advocate –**Shri A.V. Shridhar**)

**V e r s u s**

1. Union of India through General Manager  
 South East Central Railway New GM Building  
 Bilaspur (C.G.) 495004
2. Chief Personnel Officer, Divisional Office,  
 Personnel Branch, South East Central Railway  
 Bilaspur (C.G.) 495004
3. Senior Divisional Personnel Officer, Divisional Office,  
 Personnel Branch South East Central Railway  
 Raipur (C.G.) 492001 **- Respondents**

(By Advocate –**Shri Vivek Verma**)

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The applicant is aggrieved by the rejection of his claim for  
 grant of compassionate appointment.

2. The uncle of the applicant was working as Gangman with  
 the respondent-department and died in harness on 01/12/1994.

**3.** The applicant is claiming compassionate appointment with the respondent-department on the basis of the Will which the deceased railway employee executed in favour of the applicant for grant of all the service benefits.

**4.** The deceased employee had died unmarried.

**5.** Respondents have rejected the claim vide their communication dated 14.09.2016 (Annexure A/1) saying that the ex-employee was unmarried, hence he was not having any liability in his family as he was not having any family.

**6.** Learned counsel for the applicant brought our attention to this E(NG)III/78RC-1/1 dated 03.02.1981, No.E(NG)II/88/RC-1/1/Policy dated 12.02.1990. However, perusal of the same indicates that the near relative can be offered employment when the widow cannot take up employment.

**7.** Since in this there is no widow and the matter relates to the death in 1994, we do not find any merit in this Original Application.

**8.** Accordingly, O.A. is dismissed in limine.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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